

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

Co.Appeal 298 of 2019

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2021**

Name of the Company: Satya Saxena
V/s
Cadila Healthcare Ltd & Ors

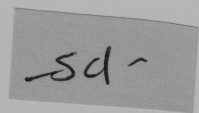
Section: 59 of Co.Act, 2013

ORDER

Both side's Learned Counsels appeared.

In view of the office order dated 19.04.2021 regarding sharp increase in Covid-19 cases throughout the Country. It has been decided to take up only urgent matters through Video Conference w.e.f. 20.04.2021 at all NCLT Benches, hence, this matter is adjourned to 22.06.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 20th day of April, 2021.

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